

COMPETITION APPELLATE TRIBNAL

No. 30(34)UTPE/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Anil KumarComplainant

Versus

ICICI Bank ...Respondent

Appearances: None for the complainant
Mr. Parimal Prasad, Advocate with Mr. Anand Jha, A/R for
the respondent

ORAL ORDER
05-02-2010

The Memorandum signed by both the parties has been filed stating that the matter has been settled amicably. The matter is disposed of. The Memorandum shall form part of the record.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

No. 30(124)UTPE/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Pramod Kumar Gupta

....Complainant

Versus

ICICI Bank

...Respondent

Appearances:

None for the complainant
Mr. Parimal Prasad, Advocate with Mr. Anand Jha, A/R for
the respondent

ORAL ORDER

05-02-2010

The Memorandum signed by both the parties has been filed stating that the matter has been settled amicably. The matter is disposed of. The Memorandum shall form part of the record.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 119/2006

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Sonia Tunious

.... Applicant

Versus

ICICI Bank

...Respondent

Appearances:

Mr.S. B. Tripathi, Advocate for the Complainant

Mr. Parimal Prasad, Advocate with Mr. Anand Jha, A/R for
the respondent

ORAL ORDER

05-02-2010

Though the learned counsel for the respondent states that there is a Memorandum of Settlement signed by the parties, learned counsel appearing for the complainant states that he is not agreeable to the settlement. To a query as to how the complaint is maintainable in view of Section 4(2) of the Monopolies & Restrictive Trade Practices Act, 1969 (in short the "Act"). He states that he would require some time. The matter is adjourned to 16-2-2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 04/2009

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

UKB Electronics Pvt. Ltd. Applicant

Versus

ICICI Bank ...Respondent

Appearances: None for the Applicant
Mr. Parimal Prasad, Advocate with Mr. Anand Jha, A/R for
the respondent

ORAL ORDER

05-02-2010

It is stated that the complainant has issued a letter stating that it does not want to pursue the matter and the respondent states that it is willing to hand over the NOC which the complainant can collect from the concerned Branch of the respondent Bank. The petition is accordingly disposed of.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

No. 30(27)UTPE/2008

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Manjeet Singh KhargComplainant

Versus

ICICI Bank ...Respondent

Appearances: None for the Complainant
Ms. Deepika Singhal, Advocate for the respondent

ORAL ORDER
05-02-2010

A letter has been received from the complainant stating that he does not want to settle the matter . List this matter on 30-3-2010. Notice be issued to the complainant informing him that the matter is listed on that date.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

UTPE No. 272/1998

C.A. No. 182/2001

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

S. K. Gosain

....Complainant

Versus

Suman Motors Ltd.

...Respondent

Appearances: None

ORAL ORDER

05-02-2010

The UTPE is of the year 1998. None appears for the complainant when the matter is called. The petition is dismissed for non-prosecution. Consequently, the Compensation Application is also dismissed.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

M.A. Nos. 55/2006, 37/2008, 01/2009 to 03/2009
RTPE No. 89/2001

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Mr. Rahul Sarin
Member

IN THE MATTER OF

Suneja Tower IInd Flats Owners
Welfare Association

....Complainant

Versus

Suneja Towers Pvt. Ltd.

...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the Complainant
None for the respondent

ORAL ORDER
05-02-2010

List the matter on 27-4-2010. If any rejoinder is to be filed the same shall be filed within six weeks.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

COMPETITION APPELLATE TRIBNAL

Contempt No. 02/2009

UTPE No. 08/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Mr. Kamal Kishore Sharma & anr.

...Complainants

Versus

M/s. Ocean Impex Ltd. & Ors.

...Respondents

Appearances: None

ORAL ORDER

05-02-2010

We have perused the Contempt Application. No reply has been filed on behalf of the respondent. List the matter on 30-3-2010. Notice be issued to the parties for informing about the next date of listing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

UTPE No. 281/1998

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Rajesh Taneja & Ors.Complainants

Versus

Maharaja Agrasen Hospital & Ors. ...Respondents

Appearances: Mr. Anoop K. Advocate for the Complainant
None for the respondent

ORAL ORDER
05-02-2010

The objections on behalf of the complainant to the report submitted by the AIIMS have not been filed. List this matter on 27-4-2010. The reply, if any, to the objections of the complainant, let it be filed within three weeks.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

UTPE No. 43/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Rakesh ThaperComplainant

Versus

H.U.D.A. ...Respondent

Appearances: None for the complainant
Mr. Prabhakar Sharma, A/R for the respondent

ORAL ORDER
05-02-2010

There is no appearance on behalf of the complainant or the intervener.
It appears that on many occasions the complainant had not appeared. That
being so, the complaint is dismissed for non-prosecution.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

UTPE No. 78/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

M/s. Elcore (India) Pvt. Ltd.Complainant

Versus

M/s. U.P.S.I.D.C. Ltd. ...Respondent

Appearances: None for the Complainant
Mr. M. D. Sharma, A/R for the respondent

ORAL ORDER
05-02-2010

Since the only formality is to be done is to execute the Sale Deed.
Nothing survives in the matter. The petition is accordingly disposed of. It is
to be noted that there is no appearance on the complainant.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 41/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Om ComputerApplicant

Versus

B. Verma & Co. (P) Ltd. & Anr. ...Respondents

Appearances: None

ORAL ORDER
05-02-2010

None appears for the parties.

List the matter on 22-4-2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 01/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Sikand & Co.Complainant

Versus

New India Assurance Co. Ltd. ...Respondent

Appearances: Mr. K.P.S. Rao, Advocate for the Complainant
None for the respondent

ORAL ORDER
05-02-2010

List this matter on 22-4-2010.

The complainant is represented by the learned counsel whereas the respondent is not present. The respondent be informed about the next date of hearing.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 464/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Kylsons Lab. Ltd. Applicant

Versus

Haryana Financial Corporation ...Respondent

Appearances: None

ORAL ORDER

05-02-2010

None appears for the parties. It appears that on several occasions the parties were not present and therefore the matter was adjourned. Today when the matter was called none of the parties represented. That being so and considering the fact that the Compensation Application is of the year 1999, the petition is dismissed for non-prosecution.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 09/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Rajesh Bhatia Applicant

Versus

Mercedes Benz (I) Ltd. & anr. ...Respondents

Appearances: None

ORAL ORDER

05-02-2010

None appears for the parties. Considering the point involved, the matter is adjourned.

List the matter on 27-4-2010. Parties be informed.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 51/2000

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Macedan Indo Austrian Venture Pvt. Ltd. Applicant

Versus

New Standard Engg. Co. Ltd. ...Respondent

Appearances: None for the parties

ORAL ORDER

05-02-2010

List this matter on 27-4-2010.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

C.A. No. 2768/1999

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Pulak Kumar Palit & Ors. Applicants

Versus

H. Choudhary Estate (P) Ltd. ...Respondent

Appearances: Mr. R. D. Makheeja, Advocate for the Amicus Curiae
Mr., J. Tiwari Advocate for the respondent

ORAL ORDER
05-02-2010

It is stated by the learned counsel for the respondent that as the scheme has already been put in place; copy of the same shall be supplied to Mr. Makheeja, learned counsel for Amicus Curiae, if already not given within two weeks.

List the mater on 28-4-2010

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

COMPETITION APPELLATE TRIBNAL

UTPE No. 34/1994

CORAM

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Mr. Rahul Sarin
Member**

IN THE MATTER OF

Dr. Ish Kumar Jawa

.... Complainant

Versus

H.S.I.D.C.

...Respondent

Appearances: Mr. Hemankt Budakot, Advocate for the Complainant
None for the respondent

ORAL ORDER
05-02-2010

Heard the learned counsel for the applicant. It is stated that he has instructions to pray for withdrawal of the complaint. The prayer is accepted and the UTPE is disposed of as withdrawn. The Notice of Enquiry stands discharged.

The prayer for bringing the LRs is accepted.

**[Dr. Arijit Pasayat]
Chairman**

**[Rahul Sarin]
Member**

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member